

**Court No. - 49**

**WWW.LIVELAW.IN**

**Case :- CRIMINAL REVISION No. - 2016 of 2014**

**Revisionist :- Rajendra Babele**

**Opposite Party :- State Of U.P. And Anr.**

**Counsel for Revisionist :- Anil Srivastava,G.S. Chauhan**

**Counsel for Opposite Party :- Govt. Advocate,Amit Daga**

**Hon'ble Vivek Agarwal,J.**

1. Sri G.S. Chauhan, learned counsel for the revisionist when asked, submits that arguing counsel Sri Anil Srivastava has been designated as a senior Advocate.
2. Registry is directed to delete the name of Sri Anil Srivastava from the cause list. It is further directed that name of none of the Senior Advocates should be mentioned in the cause list as it is against the provisions contained in the Advocates Act and Rules framed by Bar Council of India.
3. Sri Chauhan prays for short adjournment as arguing counsel is busy in some other court in arguing a matter, and case has been taken up on account of request for out of turn hearing, on the request of Sri Chauhan, list this case on 8.9.2021 when this matter shall be taken up at 3:00 pm with or without mentioning the matter for out of turn hearing.

**Order Date :- 25.8.2021**

**S.K.S.**